

AWARD

BEFORE LOK ADALAT DATED 09.09.2017
HELD AT JHARKHAND HIGH COURT, RANCHI
[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 5034/ 2017

1. Petitioner/ Appellant:- Habil Burh

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- Hon'ble Mr. Justice Dr. S.N. Pathak

Name of Advocate Member:- Ms. Vandana Singh, Advocate

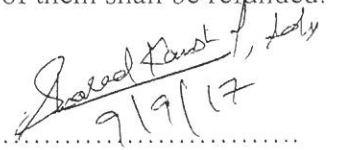
AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that Mr. H.K. Mehta, Advocate.
along with Mr. Sharad Kaushal, learned counsel appearing on
behalf of the respondents undertake that the entire amount of
leave encashment will be deposited in the account of the
petitioner, within a week.

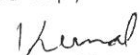
The parties are informed that the Court fee, if any, paid by any of them shall be refunded.



Petitioner/ Plaintiff/Appellant


9/9/17

Respondent/O.P.

Sd/-
(Dr. S.N. Pathak, J.)
True Copy

Secretary/ Sr. P.A./P.A.
06/09/2017



(Seal of the Committee)


Sign. of Advocate Member